

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.309

IA-1729/2023IA-6375/2022IA-4583/2022IA-4609/2022IA-3290/2022
IA-1488/2021IA-3551/2021IA-4912/2021IA-3885/2022IA-3215/2022
IA-4914/2021IA-4921/2021IA-4942/2021IA-2442/2021IA-2987/2021
IA-3048/2021IA-1417/2021
in
IB-2311(ND)/2019

IN THE MATTER OF:

M/s. Zep Infratech Ltd

Vs.

M/s Earth Water Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 26.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Swaralipi Deb Roy for Non- Applicants 2-5 in IA
2442 of 2021

Mr. Vijay Kumar, Section Officer, Legal on behalf of
DMRC in IA No. 3290/2022

Mr. Manish Shanker Srivastava Advocate for Union
Bank of India in I.A. no. 4609/2022

For the IRCTC

: Mr. Harshit Agarwal, Adv for IRCTC in IA no.
1488/2021

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 25.05.2023.

Sd/-
(Court Officer)